

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 534/MP/2020

- Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 10 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No.1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2x300 MW coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited and in compliance with the directions of the Commission in the order dated 29.3.2020 passed in Petition No. 327/MP/2018 along with IA No.87/2018.
- Date of Hearing : 28.5.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri P. K. Singh, Member
- Petitioner : Dhariwal Infrastructure Limited (DIL)
- Respondent : Tamil Nadu Generation and Distribution Corporation Limited
- Parties Present : Shri Srishti Rai, Advocate, DIL
Shri Aveek Chatteree, DIL
Shri Subir Kumar Saha, DIL
Shri Rabi Chowdhury, DIL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned proxy counsel for the Petitioner sought an adjournment on account of non-availability of the arguing/lead counsel due to personal difficulty. Considering the request of learned counsel, the matter was adjourned.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**